

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

0.A.No.669/95

New Delhi this the 14th Day of August, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

Shri C.L. Rana,
S/o Shri Ram Swaroop,
R/o H.No.419,
Vill & P.O. Bijwasan,
New Delhi

(Retd. Head Clerk)
Govt Girls Sr Sec School, Chhawla,
New Delhi. (NCT of Delhi) ... Applicant

(By Advocate : Shri RV Sinha)

VERSUS

National Capital Territory of Delhi
Through :

1. Chief Secretary,
Sham Nath Marg,
Delhi.
2. Lt Governor,
National Capital Territory of Delhi
Raj Niwas, Delhi.
3. Dy Director of Education,
Disst. West, New Moti Nagar,
new Delhi.
4. Union of India,
Ministry of Affairs,
North Block,
New Delhi. Respondents

(By Advocate : Shri Raj Singh)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Sinha, Counsel for the
applicant and Shri Raj Singh for the
Respondents, 1, 2 and 3. None appeared for R-4
although notice has been served upon them,
██████████.

Contd....2

2. Shri Sinha pressed for early disposal of the departmental proceedings, pursuant to the chargesheet dated 22.08.90. He stated that the Enquiry Report was submitted by the E.O. in 1992, on the basis of which the disciplinary authority asked him to submit his representation, if any, which he did on 15.03.94 and he also appeared before the Disciplinary Authority on 22.4.94 but thereafter no final order has been passed in the matter. In this connection Shri Raj Singh informed us that consequent to the applicant having retired during the pendency of the departmental enquiry, the matter has been referred to Respondent No.4 (Home Ministry) for obtaining Presidential sanction in accordance with CCS (Pension) Rules, and the matter would be vigorously pursued with them.

3. Respondent No.4 is called upon to dispose of the Departmental Proceedings as expeditiously as possible in accordance with law, preferably within 4 months from the date of receipt of a copy of this judgement.

4. We note that in this O.A. the applicant has also impugned order dated 30.10.90 whereby the penalty of reduction of two lower stages in time scale of pay of the applicant interms of Rule 11 (V) of the CCS (CCA) Rules, 1965 was imposed. As this penalty order relates to some other departmental proceeding, to avoid confusion Shri Sinha seeks permission to delete this relief from

1

(3)

(11)

the present O.A. and says that he will pursue
that relief through separate proceedings.
Permission granted subject to limitation.

5. This O.A. stands disposed of accordingly.
No costs.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)

sss